

ASHISH RANJAN MISHRA Vs UNION OF INDIA AND OTHERS

Present: Mr. Satyam Tandon, Advocate
for the petitioner.

Mr. Dheeraj Jain, Senior Advocate with
Ms. Amrita Singh, Advocate
for the respondents/UOI.

It is *inter alia* contended that despite an order dated 21.08.2026, Annexure P-14, passed by the Grievance Appellate Committee, directing respondent no.3/Google India Private Limited, to provide appropriate guidance and support to the petitioner to facilitate the recovery of data from his Gmail accounts, no action has been taken. The petitioner's emails for the purpose, including the one dated 09.09.2026, Annexure P-15, have remained unanswered. A challenge has also been raised to the policy of respondent no.3 which requires it to preserve the data of the emails for a period of two years, on the ground that the same is stated to be in violation of the Digital Personal Data Protection Act, 2023, which requires the intermediaries to preserve such data at least for a minimum period of three years.

2. Notice of motion.
3. Notice re: interim directions as well.
4. Learned counsel for the respondents/UOI accepts notice and seeks time to file reply.
5. Issue notice to respondent no.3.
6. Process *dasti* as well.
7. Adjourned to 20.11.2026.

(TRIBHUVAN DAHIYA)
JUDGE

15.10.2026